

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 5th day of June -2020.

CrI.M.P.No.2771/2020

1.R.Sriram,S/o.Ravichandran

2.P.Saravanan,S/o.Parthipan

... Petitioners/Accused.

Vs

State through the Inspector of Police,

Teppakulam,P.S. Cr.No.Notknown/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.S.Janarthanan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1.Bail application u/s. 439 of Cr.p.c.

2. The offences alleged are U/s. 420 of IPC.

3. Heard.

4. Considered the argument of the both sides. The learned counsel for the petitioners would submit that the petitioners and the defacto complainant are friends , the went to Malasiya on various occasions to carry out the business and due to Covid-19, the defacto complainant could not do the business and wanted to extract money from the accused, the petitioner is now at Koimbedu and he could not come to Madurai, because, Madurai is considered as red alert area. The learned counsel for the petitioner would submit that no case is registered against the petitioner only petition enquiry is pending. Since no FIR

is registered against the petitioner, there is no apprehension of arrest, and the petition is dismissed.

5. In the result, the anticipatory bail petition is dismissed.

Pronounced by me in Camp Court on the 5th day of June -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Inspector of Police, Teppakulam, P.S.